

necessary measures. The factory has been allowed to be re-opened on 20-3-1985 under the supervision of the officers of the Chief Inspectorate of Factories after complying with the safety measures suggested by the latter.

(c) No data is available to establish that leakage of gases from various plants have been increasing.

(d) to (f). There were reports of leakage of Sulphuric Acid and Ammonia from the plants of the Rashtriya Chemicals and Fertilizers Limited (RCF) in Chembur.

The position in respect of steps taken to avoid Ammonia leakage has already been explained in reply to Lok Sabha Unstarred Question No. 1763 answered on 2-4-1984.

On account of a crack in a pipe in the Sulphuric Acid Plant of RCF on 1.4.1985, there was emission of gas and flow of acid for 10 minutes. The plant was immediately shut down on this account for necessary repairs.

Steps to increase oil Production by Oil and Natural Gas Commission

3219. SHRI B.V. DESAI : Will the Minister of PETROLEUM be pleased to state :

(a) whether Oil and Natural Gas Commission proposes to double its oil production during the Seventh Five Year Plan by modernising oil exploration in the on-shore sector and introducing new technology;

(b) the extent to which the Oil and Natural Gas Commission is planning to increase oil production;

(c) the extent to which it will be higher than in the Sixth Five Year Plan; and

(d) whether the Oil and Natural Gas Commission had planned a ten-year programme in oil exploration earlier also and if so, with what results ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : (a) to (c). The target of crude production and details of the exploration programme during the Seventh Five Year Plan would be available

only after the finalisation of the Seven h Plan.

(d) Yes, Sir. The ONGC had prepared a 10 year plan up to the year 1989-90 covering the Seventh Plan period. Upto the year 1984-85, the actual production had been almost what was planned.

Mobile Telephones

3220. SHRI B.V. DESAI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether about 100 mobile telephones will be commissioned on an experimental basis before the end of the year;

(b) if so, whether the two-way radio telephone with a system engineering worked out by the Telecommunication Research Centre will have all the facilities that can be had from an ordinary telephone;

(c) if so, the details thereof;

(d) the time by which the mobile telephone will start functioning; and

(e) the cost involved in such telephone ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir. a trial with some mobile telephone is proposed to be conducted in Delhi.

(b) Yes, Sir.

(c) The trials to be carried out are on operational aspects to take up feasibility studies for installation of telephones in moving vehicles on a regular basis.

(d) The trials are scheduled to commence in a few months' time.

(e) The cost for the experiment is about Rs. 1.5 crores. The tariff for the service will depend on various factors such as number of subscribers, ect. and this is being assessed.

Automatic Licensing in Selected Industries

3221. SHRI B.V. DESAI : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether Union Government have decided to liberalise the existing industrial licensing policy by introducing a new concept of automatic licensing in selected industries;

(b) if so, whether this was one of the recommendations by the Jha Commission on Economic and Administrative Reforms which went into the entire gamut of industrial licensing including procedures;

(c) if so, the other suggestions made by the Jha Commission;

(d) how many of them have been accepted and implemented; and

(e) the extent to which the industrial licensing policy has been liberalised ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) and (b). 25 broad categories of industries have been delicensed vide notification dated 18.3.1985.

(c) and (d). The report of the Jha Commission has not yet been published.

(e) Apart from the scheme of delicensing referred to in reply to part (a) and (b) of the question, the following other liberalisations have been announced recently.

(I) With a view to encourage larger volume of production and provide flexibility to the manufacturers to adjust their production-mix, depending upon the market demand, schemes of broad-banding have been announced in respect of the following industries :

- (a) Machine Tools.
- (b) Motorised 2-Wheelers.
- (c) Motorised 4-wheeled vehicles.
- (d) Paper and pulp including paper products
- (e) Chemical, Pharmaceutical, petrochemicals and fertilizer machinery industry.

(II) Investment for small scale has been

raised from Rs. 20 lakhs to Rs. 35 lakhs and for ancillary units from Rs. 25 lakhs to Rs. 45 lakhs.

(III) In the case of tele-communication equipment, it has been decided that :-

(a) The cooperation of privated enterprise may be secured in the manufacture of switching and transmission equipment with atleast 51% share being held by the Central/State Governments and maximum of 49% being held by the private sector parties.

(b) The private sector may be permitted to take up the manufacture of telecommunication equipment for installation at the subscribers' premises, such as telephone instruments, PABXs, teleprinters, data communication equipment etc.

Disconnection of Telephones for non-payment of dues

3222. SHRI K. RAMAMURTHY : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the important recommendations contained in the Management Study Report of the Department of Personnel and Administrative Reforms on 'The Procedure for disconnection of telephones for non-payment-of dues' (completed in 1983-84 and indicated on pages 105/106 of 1983-84 Annual Report of the Department of Personnel and Administrative Reforms), have been implemented; and

(b) if so, the results thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir. The important recommendations as accepted by the 'Empowered Committee' have been implemented barring two recommendations for which preliminary action for implementation is in progress.

(c) The recommendations made are purely procedural in nature and hence it is not possible to assess the results of the changes made immediately. It can be felt